

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4877(H)**  
**TO BE ANSWERED ON 26<sup>th</sup> MARCH, 2018**

**COMPENSATION TO SEZ AFFECTEES**

4877(H). SHRI GOPAL SHETTY:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether sufficient price or compensation is not being paid to the land owners for the land acquired for Special Economic Zones;
- (b) if so, the details thereof;
- (c) whether the Government proposes to formulate any policy for rehabilitation and relocation of the displaced farmers; and
- (d) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

(a) to (d): Land is a State Subject. Compensation to the land owners for the land acquired for Special Economic Zone (SEZ) is a State subject as per Entry No. 18 of the State list in the 7<sup>th</sup> schedule to the Constitution of India and under the provisions of Land Acquisition, Rehabilitation and Resettlement Act, 2013. Therefore rehabilitation and relocation of the displaced farmers is undertaken by State Government agencies. Department of Commerce did not receive any such complaint also.

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